

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 193 of 2020**

**IN THE MATTER OF:**

**Ashwani Setia**

**...Appellant**

**Versus**

**Bhawani Industries Pvt. Ltd. & Anr.**

**...Respondents**

**Present:**

**For Appellant: Ms. Radhika Rai, Advocate.**

**For Respondent: None.**

**O R D E R**  
**(Virtual Mode)**

**18.02.2021** Learned Counsel for the Appellant states that Application under Section 12A of I&B Code, 2016 had come up before the Adjudicating Authority on 15<sup>th</sup> February, 2021. She seeks time. We request the Adjudicating Authority that if Application under Section 12A has been filed, a suitable decision may be taken at the earliest.

Learned Counsel for the Appellant seeks time to consider further steps in the Appeal.

List the Appeal 'For Admission (After Notice)' Hearing on **16<sup>th</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md/